SHRI LAL BAHADUR: I have just now answered that. As the hon. Member is aware there is less shaking in air-conditioned coaches this medical van will be air-conditioned; so there will be less of shaking and vibration.

\*344. [Postponed to 31st May 1956]

COCHIN PORT EMPLOYEES' UNION

\*345. SHRI GOVINDAN NAIR: Will Minister for TRANSPORT pleased to state the reasons for which the Cochin Port Employees' Union has not been granted recognition by Government?

FOR RAILWAYS THE MINISTER AND TRANSPORT (SHRI LAL BAHA-DUR): The office-bearers of Union also claim to have been elected as the office-bearers of another existing recognised Union, viz., the Cochin Port Workers Union. The validity of their election as office-bearers of the latter Union is at present sub judice and the question of recognition the Cochin Port Employees cannot properly be considered until after the issue has been decided by the Court.

NAIR: Is the SHRI GOVINDAN Government aware that this Cochin Port Employees' Union has the support of seventy-five per cent. of the workers there?

SHRI LAL BAHADUR: Well, Sir, it is difficult for me to express any opinion on that. But anyhow if they have got a majority, that matter will be taken into consideration recognition will have to be given to this Union.

CONSTITUTION OF WORKS COMMITTEE AT COCHIN PORT

\*346. SHRI GOVINDAN NAIR: Will the Minister for TRANSPORT be pleased to state:

(a) whether any Works Committee has been constituted and is functioning at present in Cochin Port, as provided for under Section 3 of the Industrial Disputes Act, 1947; and

to Questions

(b) if the answer to part (a) above be in the negative, what are the reasons therefor?

THE MINISTER FOR RAILWAYS. AND TRANSPORT (SHRI LAL BAHA-DUR): (a) and (b). A Works Committee was constituted in March 1953. functioned satisfactorily December, 1953. It ceased to function thereafter due to the resignation of the labour representatives the Committee.

SHRI GOVINDAN NAIR: Now. would like to know whether the workers themselves have made demand to organise Works Committees there?

SHRI LAL BAHADUR: They have made a demand, but the matter, as I said in answer to the previous question, being sub judice it is not possible to negotiate with either party to select the labour representatives forthe Works Committee.

GOVINDAN SHRI NAIR: The · Works Committees are elected not on the basis of Unions, but on basis of the representation of workers employed there. So, I not understand the difficulty in organising the Works Committee there.

SHRI LAL BAHADUR: The representatives of the Works Committee are selected from amongst the members of the Unions. The Unions are. informally consulted by the Adminis-Because there is a trator. dispute between the two Unions, both of them claim that they are the legal Union. So, we have to wait till the matter has been decided by the court.

GOVINDAN NAIR: Since. when this dispute has arisen?

SHRI LAL BAHADUR: I think since March 1955.

SHRI N. C. SEKHAR: May I ask whether the Minister is aware that Works Committees are elected not on-